

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 909/TT/2025

- Subject** : Petition under Section 62 read with Sections 79(1)(c) and (d) of the Electricity Act, 2003, read with Regulation 15(1)(a) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, Regulation 27(1)(c)(i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code), Regulations 2023 and the applicable provisions of the Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations), 2024 for determination of transmission tariff from COD to 31.3.2029 for the asset under “Eastern Region Expansion Scheme - XXX (ERES-XXX)” in Eastern Region.
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Bihar State Power (Holding) Company Limited and Others

Petition No. 953/TT/2025

- Subject** : Petition under Section 62 read with Sections 79(1)(c) and (d) of the Electricity Act, 2003, read with Regulation 15(1)(a) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, Regulation 27(1)(c)(i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code), Regulations 2023 and the applicable provisions of the Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations), 2024 for determination of transmission tariff from COD to 31.3.2029 for the asset under “Transmission System for providing connectivity to M/s VEH Jayin Renewables Private Limited at Rajgarh (PG) S/S” in Western Region.
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Management Company Limited and Others
- Parties Present** : Shri Anup Jain, Advocate, MSEDCL
Shri Ashwani Rajan, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL
(in Petition No. 953/TT/2025)
Ms. Rohini Prasad, Advocate, BSPHCL
Ms. Ashika Ranjan, Advocate, BSPHCL
Ms. Anupama Jha Parida, Advocate, BSPHCL
(in Petition No. 909/TT/2025)



Shri Zafrul Hasan, PGCIL
Shri Raman Kumar, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vijay G, PGCIL
Shri Ranjeet Pandey, PGCIL
Shri Ashish Alankar, PGCIL
Ms. Supriya Singh, PGCIL
Shri Vivek, PGCIL
Shri Arjun Malhotra, PGCIL

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Record of Proceedings

These matters were heard through a virtual hearing.

2. During the hearing, the Petitioner's representative briefed on the Petitions and requested that the transmission tariff be allowed as claimed in the Petitions. The Petitioner's representative further requested four weeks' time to file the Revised Cost Estimates (RCE) in Petition No. 953/TT/2025.
3. The learned counsel for Respondent No. 1, i.e., Bihar State Power (Holding) Company Limited (BSPHCL), in Petition No. 909/TT/2025, sought one week's time to file a reply.
4. After the hearing, the Commission directed as under:
 - a) The Petitioner to file an RCE within four weeks, with an advance copy to the Respondents (in Petition No. 953/TT/2025);
 - b) The Petitioner to submit the updated tariff forms and the Liability Flow Statement in reconciliation with the Additional Capital Expenditure (ACE) claimed (in Petition No. 909/TT/2025); and
 - c) The Respondents to file their respective replies, if any, within a week of the Petitioner's filing of the information, and the Petitioner may file its rejoinder, if any, within a week thereafter.
5. These Petitions will be listed for hearing on **8.9.2026**.

By order of the Commission

sd/-

(T. D. Pant)
Joint Chief (Law)

